

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): Detailed estimates for conversion of the road from Malkangiri to Bahmela into an all-weather road and for the construction of bridges and culverts are under consideration of the Government. As the Malkangiri scheme is a part of the Dandakaranya scheme, it is proposed to associate the development of this area with the integrated development of the Dandakaranya project. Chief Administrator appointed to administer the Dandakaranya scheme in the field is working out the further details.

Retrenched Workers of Ordnance Factories

1870. Shri S. M. Banerjee: Will the Minister of Labour and Employment be pleased to state:

(a) whether all the Ordnance Factory workers retrenched on the 15th September, 1956 have been provided with alternative jobs; and

(b) if not, how many people have been left out?

The Deputy Minister of Labour (Shri Abid Ali): (a) and (b). Out of 4,063, 192 alone are in need of Employment assistance.

Custodian of Enemy Properties

1871. Shri Biren Roy: Will the Minister of Commerce and Industry be pleased to refer to the reply given to Unstarred Question No. 269 on the 27th May, 1957 and state:

(a) the reasons for the delay in the disposal of cash, securities and properties of German nationals now lying vested with the Custodian of Enemy Properties; and

(b) the annual cost of administering these properties?

The Minister of Commerce and Industry (Shri Morarji Desai): (a) The German assets which lie vested in the Custodian of Enemy Property form part of German Reparations allocated to India under the Paris Agreement

(1946) and there are certain legal difficulties in the release of these assets. The fact that there are now two Germanys has also made the position complex.

(b) The annual cost of administration of enemy properties pertaining to all 'enemy' countries is about Rs 64,000.

Rice Imports

1872. Shri Rameshwar Tantia: Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that the State Trading Corporation recently entered into negotiations with China for the supply of rice to India; and

(b) if so, the result thereof?

The Minister of Commerce and Industry (Shri Morarji Desai): (a) No, Sir.

(b) Does not arise.

Niyogi Committee Report

1873. Shri Rameshwar Tantia: Will the Prime Minister be pleased to state:

(a) whether it is a fact that the Niyogi Committee Report on the Christian Missionaries' activities came under severe criticism in a draft report circulated by the United Nations Headquarters;

(b) if so, what were the circumstances under which United Nations discussed the Niyogi Report and whether any Indian representative was called to explain before the report was issued by the United Nations Headquarters; and

(c) whether the United Nations issued any report on the state of other minorities in India and Pakistan?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): (a) The Niyogi Committee Report has been criticised in a Draft Report on the Study of Discrimination regarding Religious Rights and Practices. This draft was prepared by the

U.N. Special Rapporteur, Shri Arcot Krishnaswami

(b) The Special Rapporteur was appointed by the Commission on Human Rights. In his capacity as Rapporteur he did not represent the Government of India. Following the usual procedure, no Indian representative was called upon to comment on the draft report before it was made public.

(c) We are not aware of any such reports

Employees of Ex-External Affairs Department

1674. Shri L. Achaw Singh: Will the Prime Minister be pleased to state:

(a) whether it is a fact that non-Muslim employees serving under the control of late E.A. Department in the Political Agencies and Baluchistan Agencies and absorbed in the External Affairs Ministry after partition were given the benefit of CSS (Revision of Pay) Rules, 1947;

(b) whether it is also a fact that different scales were prescribed for identical posts in Political Agencies and North West Frontier Province although uniform scales were introduced in similar offices regardless of their station; and

(c) the reasons for departure from the general principle followed in the revised pay structure of 1947?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): (a) Yes Former employees in the Political Agencies and Baluchistan Agencies, serving under the control of the Late EA Department, who were absorbed in the External Affairs Ministry after Partition, were given the benefit of C.S.S (Revision of Pay) Rules 1947.

(b) The employees of the Political Agencies were Central Government Servants and as such the pay scales of their posts were revised under C.S.S. (Revision of Pay) Rules 1947. The employees of North West Frontier

Province were Provincial Government Servants and as such C.S.S. rules were not applicable to them. However, on appointment under the Government of India after migration they were brought on to the scales laid down in these rules

(c) The question does not arise in view of the replies furnished against (a) and (b) above

Employees of Ex-External Affairs Department

1675. Shri L. Achaw Singh: Will the Prime Minister be pleased to state

(a) whether it is a fact that non-Muslim employees, who were serving under the former External Affairs Department in the North West Frontier Tribal Areas and Agencies, and Baluchistan Agencies and were absorbed in the Ministry of External Affairs after partition, are being overlooked for purposes of promotions and confirmations, and

(b) if so, the reasons therefor?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): (a) All former employees of the North West Frontier Tribal Areas and Agencies and Baluchistan Agencies were not absorbed in the Ministry of External Affairs. They were absorbed in proportion to the vacancies available at the time and the rest were nominated by the Transfer Bureau of the Ministry of Home Affairs to other Central Ministries, Offices and State Governments. On absorption in the Central Secretariat Services, they were given their due positions and their promotions/confirmations governed by the rules of the Service and they have not been overlooked for purposes of promotions and confirmations.

(b) Question does not arise in view of answer at (a) above.